
(2004) 06 AP CK 0064

In the Andhra Pradesh High Court

Case No : Writ Petition No. 21302 of 1994

Smt. Ameena

APPELLANT

Vs

The Municipal Council

RESPONDENT

Date of Decision : 24-06-2004

Acts Referred:

Citation : (2004) 06 AP CK 0064

Hon'ble Judges : V.V.S. Rao, J

Bench : Single Bench

Advocate : S. Pandari, for the Appellant; Sriram Krishna Murthy, for the Respondent

Final Decision : Dismissed

Judgement

V.V.S. Rao, J.—This matter was initially listed yesterday i.e. 23-6-2004 high up in the list. It is an old matter and the list was circulated to the learned counsel well in advance. In spite of the same, when the matter was called yesterday, the learned counsel for the petitioner was absent and there was no representation for the petitioner. Therefore, this court, so as to give a last chance directed the office to list the case under the caption "FOR DISMISSAL". Today the matter is appearing under the caption "FOR DISMISSAL". In spite of the same none appears and the learned counsel for the petitioner is absent.

2. Therefore, the Writ Petition is dismissed for default/non-prosecution.